

(2)

7/10/88

Mr. P.T. Abraham for the applicant.
Mr. M.I. Settna for the Respondents.

Mr. Abraham states that the applicant may be permitted to withdraw the application with a liberty to file fresh one if need arises. This statement was made, as government has passed certain orders. The request is reasonable. The application is disposed of with liberty to file fresh application if need arises.

Order dt 7/10/88
served on R.No. 2 & 3
on 25/10/88.

A
23/10/88

Order dt 7/10/88
served on applicant
on dt 21/10/88.

A
31/10/88

Order dt 7/10/88
served on R.No. 1 on
25/10/88.

A
2/11/88.

P. J. Chandhri
M(A)

B. Chandhri
V(C)